

ITEM NO.27 + 30 (MM)

COURT NO.5

SECTION XVI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 22304-22306/2015

(Arising out of impugned final judgment and order dated 19/05/2015 in LPA No. 745/2014 19/05/2015 in CWJC No. 16016/2013 19/05/2015 in LPA No. 14965/2013 19/05/2015 in CWJC No. 20143/2013 19/05/2015 in LPA No. 1306/2014 19/05/2015 in LPA No. 766/2014 passed by the High Court Of Patna)

CHANDRA GUPTA KUMAR AND ORS. ETC. ETC.

Petitioner(s)

VERSUS

STATE OF BIHAR AND ORS. ETC. ETC.

Respondent(s)

(with appln. (s) for deletion of proforma respondents, intervention, interim relief and office report)

WITH

SLP(C) No. 22947-22949/2015

(With appln.(s) for transposition and deletion of proforma respondents, Interim Relief and Office Report)

SLP(C) No. 24845-24847/2015

(With appln.(s) for permission to file additional documents and Office Report)

SLP(C) No. 31449/2015 (With Office Report)

WITH

CONT. PETITION(C)No(s).367-369/2016 in SLP(C)No(s).22304-22306/2016

Date : 09/08/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Anurag Pandey,Adv.

Ms. Pragya Baghel,Adv.

Mr. Kiran Kumar Jaipurkar,Adv.

Mr. Amit Pawan,Adv.

For Respondent(s) Mr. Arun K. Sinha,Adv.

Mr. Chandra Prakash,Adv.

Mr. Gopal Singh,Adv.
Mr. Shivam Singh,Adv.
Mr. Aditya Awasthi,Adv.

Mr. Lakshmi Raman Singh,Adv.

Mr. Subhro Sanyal,Adv.

Mr. Nidhesh Gupta,Sr.Adv.
Mr. M.K. Choudhary,Adv.
Ms. Namita Choudhary,Adv.
Mr. Avinash,Adv.

UPON hearing the counsel the Court made the following
O R D E R

List on 23rd August, 2016 on the top of the Board subject
to overnight part heard matter.

[O.P. SHARMA]
AR-cum-PS

[RAJINDER KAUR]
COURT MASTER